

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-05-2024 AT 10:30 AM**

Company Petition/41/2021

AND

**IA (CA) 11, 10/2021, CA 41, 43, 44/2021, IA (CA) 11, 12, 13, 14, 15, 16, 17,
18, 19, 162, 163, 164/2023 & IA (CA) 59/2024 in Company Petition/41/2021**

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Palakala Shyam Sunder Reddy

...Petitioner

AND

Vind Agro Farms Pvt Ltd & 14 Others

...Respondent

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Company Petition/41/2021

Learned Counsel Mr Pranav Gopalakrishnan, for petitioner present through Video Conference.

Learned Counsel Mr Naresh Kumar Sangam, for respondent Nos. 1,2,3,7,8 and 9 present physically.

Learned Counsel Mr Amir Bavani, for Respondent No.4 present physically.

Learned Counsel Ms Pallavi D for Respondent Nos 13 and 14 present physically.

Once again, the company petitioner reports not ready whereas the learned counsel for respondent reports ready.

This matter is of the year 2021, therefore we direct the company petitioner to get ready on the next hearing date without fail in default opportunity stands closed. call on 13.06.2024.

It is stated that the hearing in all the IAs/CAs listed today can be deferred till the final hearing date and after hearing the company petition. If required hearing in this IAs may be taken up. Therefore, let all these IAs be listed on the same date finally. Meanwhile both sides are directed to file brief synopsis highlighting what are the alleged facts and the operation mis-management of the documents supporting for the said allegations.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)